

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.NO.783/95

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)

New Delhi, this 11th day of December, 1996

Moji Ram
s/o Shri Shish Ram
C/o Shri Krishan Sharma
Village & P.O. Ghitorni
NEW DELHI - 30.

... Applicant

(By Mrs. Rani Chhabra, Advocate)

Vs.

1. Union of India
through its Secretary
Ministry of Communication
Department of Telecommunication
Sanchar Bhawan
NEW DELHI.

2. Director Material
Post & Telegraph
Wireless Station
Ghitorni
NEW DELHI.

... Respondents

(By Shri M.M.Sudan, Advocate)

O R D E R (Oral)

This application has been filed by the applicant, a Casual Labour who works as a driver in the office of respondent No.2, praying that the respondents may be directed to regularise his services as a Driver and to grant him benefits like HRA, CEA, etc.

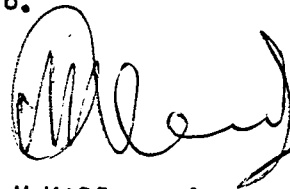
2. The respondents in their reply have stated that the applicant has already been granted temporary status with effect from 25.6.1993 under the casual labour grant of temporary status and regularisation scheme and that his services would be regularised in due course. A copy of the order dated 07.8.1993 granting the applicant temporary status has been made available for the perusal of the Bench. In view of the above statement of the respondents and the order passed by them, I am of the

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considered view that there is not much scope for further adjudication in this case. Therefore, the application is disposed of directing the respondents to consider the case of the applicant for regularisation in accordance with the scheme. Now that the applicant has already been granted temporary status, whatever benefits accrue to him consequent on grant of temporary status shall also be given by the respondents. No costs.

Dated, the 11th December, 1996.



(A. V. HARIASAN)
VICE-CHAIRMAN (J)

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